

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

* * *

Date of Decision: 15.4.98

OA 114/96

1. Prabhu Lal Sharma, Tea Maker in the office of TDM, B-45, Shastri Nagar, Jodhpur.
2. Mool Chand, Tea Maker in the office of SDOT, Jodhpur.

... Applicants

Versus

1. Union of India through Secretary, Ministry of Communication (Department of Telecommunication), Sanchar Bhawan, New Delhi.
2. Chief General Manager, Rajasthan Telecommunication, Jaipur.
3. The Telephone/Telecom Distt. Manager, B-45, Shastri Nagar, Jodhpur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Applicants

... Mr.J.K.Kaushik

For the Respondents

... Mr.Vinit Mathur

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicants, named above, have filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for a direction that the impugned order, at Annexure A-2, dated 12.9.95 alongwith order dated 23.3.95 may be declared illegal and the respondents may be directed to declare the result withheld in respect of both the applicants and consider their candidature for the post of Phone Mechanic and allow them all consequential benefits.

2. We have heard the learned counsel for the parties. Counsel for the parties have agreed to this matter being disposed of at the stage of admission.

3. The learned counsel for the respondents, during the course of arguments, has produced a communication dated 10.2.98 on the subject of allotment of seats for training of Phone Mechanic, which indicates that the screening test for the post of Phone Mechanic was held on 25.6.94 and the result of the same has been declared. He has produced another communication dated 3.3.98, which shows that the applicants have qualified the aforesaid screening test held on 25.6.94. The applicants shall now be allotted seats for training for the post of Phone Mechanic. The applicants have passed the screening test, the result of which has been declared. They shall be entitled to those benefits which may be permissible under rules. The OA stands disposed of accordingly, at the stage of admission, with no order as to costs.

Gopal Singh
(GOPAL SINGH)
ADM.MEMBER

Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

VK